

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-1000(PB)/2018

IN THE MATTER OF:

Rohit & Company

.... Applicant/petitioner

Vs.

Twenty First Century Wire Rods Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 14.08.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS

For the petitioner: Mr. K. Datta, Ms. Prachi Johri, Advs.

For the Respondent(s): -

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent returnable on 23.08.2018.

Process dasti.

List along with CP No. (IB)-903(PB)/2018 and (IB)-737(PB)/2018 on 23.08.2018.

Sdl-

(M.M.KUMAR)
PRESIDENT

Sdl-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)